COVERNMENT OF WEST BENCAL

LAW DEPARTMENT

Legislative

West Bengal Act VI of 1961

THE WEST BENGAL APPROPRIATION (NO. 2) ACT, 1961.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 29th March, 1961.]

29th March, 1961.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1961.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1961;

It is hereby enacted in the Twelfth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. This Act may be called the West Bengal Appropriation Short (No. 2) Act, 1961.

2. From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified 12,06,10, in column 3 of the Schedule amounting in the aggregate to the 590 out sum of rupees twelve crores, six lakhs, ten thousand and five of the hundred and ninety towards defraying the several charges which will come in course of payment during the year ending on the Fund thirty-first day of March, 1961, in respect of the services and of West purposes specified in column 2 of the Schedule.

Issue of Consoli dated Bengal for the year 1960-61.

3. The sums authorised to be paid and applied from and out Approof the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1961.

[West Ben. Act

(Schedule.)

SCHEDULE.

(See sections 2 and 3.)

1	inel 2) IV to A la	103ff 189W 3		
	Services and purposes.	Sums not exceeding		
Grant No.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.
		Rs.	Rs.	Rs.
1	4—Taxes on income other than Corporation Tax and Estate Duty.	8,600		8,000
2	7—Land Revenue	47,00,000	4,100	47,04,100
3	8—State Excise Duties	1,24,000		1,24,000
6	11—Registration	89,000		89,000
8	12A—Sales Tax		5,131	5,131
10	17—Interest on Irrigation Works (Commercial).		1,55,000	1,55,000
12	22—Interest on Debt and other obligations.	a Salesine s	19,89,000	19,89,000
. 44	25—General Administration	22,21,000		22,21,000
15	27—Administration of Justice	5,51,000	52,000	6,03,000
16	28—Jails	6,07,000		6,07,000
17	29—Police	30,96,500	36,775	31,33,275
18	30—Ports and Pilotage	1,46,600		1,46,000
19	36—Scientific Departments	6,000	5	6,000
20	37—Education	2,04,27,000		2,04,27,000
21	38—Medical		5,510	5,510
23	40—Agriculture—Agriculture	THE HEAT	200	200
27 {	43—Industries—It dustries 72—Capital Outlay on Industrial Development outside the Revenue Account.	343,94,000	Espirit	43,94,000
	Total—Grant No. 27	43,94,000	tool also	43,94,000

VI of 1961.]

(Schedule.)

1	2	3		
	Services and purposes.	Sums not exceeding		
Grant No.		Voted by the Legis- lative Assembly.	Charged on the Con- solidated Fund.	Total.
		Rs.	Rs.	Rs.
30	47—Miscellaneous Departments—Fire Services.	o de Texado	3,100	3,100
32	47—Miscellaneous Departments—Wel- fare of Scheduled Tribes and Castes and other Backward Classes.	6,00,000	172	6,00,172
33	47—Miscellaneous Departments— Excluding Fire Services and Welfare of Scheduled Tribes, etc.	6,55,000		6,55,000
34	50—Civil Works	14,69,000	3,35,000	18,04,000
35	54—Famine	5,35,41,000		5,35,41,000
36	54B—Privy Purses and Allowances of Indian Rulers.	16,000		16,000
37 {	55—Superannuation allowances and pensions. 83—Payments of commuted value of pensions.	2,11,000	83,000	2,94,000
	Total - Grant No. 37	2,11,000	83,000	2,94,000
38	56—Etationery and Printing	2,78,000		2,78,000
39	57—Miscellaneous—Centributions	11,35,100	1,29,000	12,64,100
40 {	57—Miscellaneous—Other Miscellan- eous Expenditure. 82—Capital Account of other State Works outside the Revenue Account.	1,25,80,000	68,000	1,26,48,000
	Total—Grant No. 40	1,25,80,000	68,000	1,26,48,000

[West Ben. Act VI of 1961.

(Schedule.)

1	2	3		
Grant No.	Services and purposes.	Sums not exceeding		
		Voted by the Legislative Assembly.	Charged on the Con- solidated Fund.	Total.
		Rs.	Rs.	Rs.
41 {	22—Interest on Debt and other obligations—Expenditure on displaced persons. 57—Miscellaneous—Expenditure on displaced persons. Public Debt—Loans for displaced persons.	}	13,77,000	13,77,000
	Total—Grant No. 41		13,77,000	13,77,000
43	63—Extraordinary charges in India		5,000	5,000
47	\$2B—CapitalOutlay on Road and Water Transport Schemes outside the Revenue Account.	2		2
48	85A—Capital Outlay on Schemes of Government Trading.		36,000	36,000
50	Loans and Advances by State Government.	94,72,000		94,72,000
	Grand Total	11,63,26,602	42,83,988	12,06,10,590